

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE – AT CHENNAI**

Application No. 64 of 2020

V. Rajesh,
Representative of residents of Rama Reddy Palayam,
Minjur Selection Grade Town Panchayat,
Thiruvallur District – 601203.

...Applicant

- Versus -

1. Union of India,
rep. by its Secretary,
The Ministry of Environment, Forest & Climate Change,
Jorbagh, Lodhi Colony, New Delhi – 110003 and Ors
Respondents

ACTION TAKEN REPORT FILED BY THE DISTRICT COLLECTOR
THIRUVALLUR

I, Alby John Varghese, S/o John Varghese., aged 33 years, residing at Collator's Bungalow , Master Plan Complex, Tiruvallur District - 602001, do hereby solemnly affirm and sincerely state as follows:

1. I am the District Collector, Tiruvallur and 8th Respondent herein. I am acquainted with the facts of the case from the records available. I am filing this action taken report on behalf of Respondent No.8.
2. It is submitted that the Applicant has filed this Original Application praying for,
“(a) direct the Respondent Authorities to maintain the Kosathalaiyaru River and its Banks free from any contamination or pollution;

(b) direct the Respondent Authorities to maintain the Kosathalaiyaru River and its Banks free from any encroachments;

(c) direct the Respondent Authorities to take all steps to ensure that the upstream course of Kosathalaiyaru River is restored and the flow of freshwater is maintained;

(d) direct the Respondent Authorities to stop sand mining in Kosathalaiyaru, in Thiruvallur District, and along the River's Course to protect the integrity of the River".

3. It is submitted that the Hon'ble National Green Tribunal, Southern Zone, Chennai has given a interim directions to the committee members as follows.

10. *So, the District Collector is also directed to file and independent report regarding the stage of the proposal sent by the Executive Officer, Minjur Town Panchayat for allocation of land for shifting this facility to implement the Solid Waste Management Rules, 2016 within their jurisdiction effectively.*

11. *So under such circumstances, we feel that some more time can be granted to the District Collector, Tiruvallur District, Minjur Town Panchayat, Public Works Department (PWD) to submit their further progress report in this regard.*

13. *The District Collector is also directed to follow up the matter with the Government, as the District Collector has got a role to play in implementation of the Solid Waste Management Rules, 2016 under Rule 12 of the said Rules.*

4. It is submitted that as ordered by the Hon'ble National Green Tribunal (South Zone) Chennai, an alternative land with an extend of 0.18.50 hectares in S.No.185, 0.64.00 hectares in S.No. 186 and 0.36.50 hectares in S.No. 187, totally 1.19.00 hectare in Kalpakkam village, Ponneri taluk has been proposed for the formation of Resource Recovery Park under Solid Waste Management Rules-2016. The

detailed land transfer proposal has been sent to the Commissioner of Land Administration , Chepauk, Chennai for onward transmission to the Government vide this office Rc.No. 8371/2021/B3, dt 27.6.2021. It is submitted that the District administration has taking effective steps to get the order from the Government for formation Resource Recovery Park .

5. It is submitted that the necessary instructions has been given to the Executive Officer, Minjur Town Panchayat, for implementing Solid Waste Management Rules regarding 100% door to door collection and its segregation and effective disposal of Medical Waste, E-Waste and Legacy Waste until the order issued from Government for relocating the Resource Recovery Park in Kalpakkam Village.

Therefore I pray that the Hon'ble National Green Tribunal, Southern Zone, Chennai may be pleased to accept my action taken report and thus render justice.

Solemnly affirmed at Chennai

this the 24 day of August, 2021

and signed his name in my presence


District Collector
Thiruvallur.

BEFORE ME


Assistant Director of Town Panchayats,
Thiruvallur Zone.